

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 1247/94.

Dt.of Decision : 4-10-94.

S.H. Ahmed

.. Applicant.

Vs

1. Chief Engineer, Southern Command,  
MES, PUNE, Maharashtra.

2. Garrison Engineer  
Air Force Academy,  
Dundigal, Hyderabad-500 043. .. Respondents.

Counsel for the Applicant : Mr. M.Rama Rao

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CH AIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN

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JUDGEMENT

The applicant is working as L.D.C. <sup>in</sup> Military Engineering Services, Medak which is under the control of R2. As per the relevant rules, those <sup>have</sup> who are working in MES ~~has~~ to work in tenure station once. Accordingly, in October, 1993, the applicant has given his consent to work in the tenure station. By order dated 26-4-94, the applicant was posted at Bolangir which is one of the tenure stations. Then the applicant submitted representation dated 8-5-94 requesting for deferring the said transfer. The applicant again submitted representation dated 12-8-94 praying for cancelling his transfer to Bolangir by alleging that the health condition of his wife has not improved and he has to look after his 5 children and also aged parents <sup>both</sup> who are suffering from ~~higher~~ tension and heart disease. Thereafter proceedings dated 26-9-94 were issued to the applicant requiring him to report for duty at Bolangir on 5-10-94. Then this OA was filed on 29-9-94 praying for cancellation of the order ~~transferring~~ him to Bolangir.

2. Various representations were submitted by the applicant to R2. In the circumstances, we feel that it is just and this OA by the following

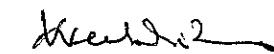
*[Signature]*

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"R1 has to consider the representations dated 12-8-94 and 16-9-94 addressed by the applicant to R2. Till then the applicant should be allowed to continue to work in the present station. (It is submitted for the Respondents also that no one is posted in the place of the applicant at Medak). R2 has to forward the representations dated 12-8-94 and 16-9-94 of the applicant to R1."

3. The OA is ordered accordingly at the admission stage. No costs./

  
(R. RANGARAJAN)  
Member (Admn.)

  
(V. NEELADRI RAO)  
Vice-Chairman

Dated the 4th October, 1994  
Open court dictation

NS

  
Deputy Registrar (J) CC

To

1. The Chief Engineer, Southern Command,  
MES Pune, Maharashtra.
2. The Garrison Engineer, Air Force Academy,  
Dundigal, Hyd-43.
3. One copy to Mr.M.Rama Rao, Advocate, 3-4-835/2, Barkatpura, Hyd.
4. One copy to Mr.N.R.Devraj, Sr.OGSC-CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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6/10/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADAN)

DATED: 4 - 10 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

in

O.A.No. 1267/au

(T.A.No.

(W.P.NO. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions. *st to*

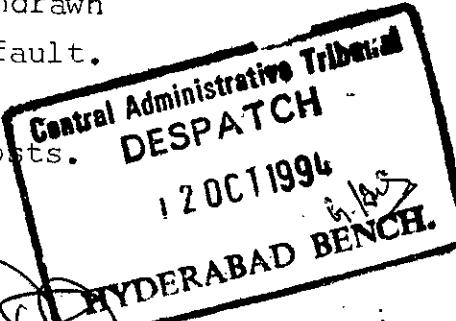
Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.



pvm

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